

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20659 of 2016

(Arising out of Order-in-Original No. 38/2015 dated
14/01/2016 passed by Commissioner of Service Tax ,
BANGALORE-I)

**ESI India Sales and Technical
Branch Office**

No. 24-25, Ground Floor, 27th Cross,
Banashankari 2nd Stage
BANGALORE - 560070
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise ,
Customs and Service Tax
Bangalore-i**

POST BOX NO 5400...CR BUILDINGS,
BANGALORE, - 560001
KARNATAKA

Respondent(s)

Appearance:

**Shri Akbar Basha, CA
HIRAGANGE & ASSOCIATES**

#1010, 1st floor
(Above Corp.Bank) 26th Main,4th T Block,
Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

**Shri P. Gopakumar, Jt.
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20713 / 2020

Date of Hearing: 29/09/2020

Date of Decision: 29/09/2020

Per : Bench

Learned consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **29/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...